

(2021) 03 CAT CK 0049

In the Central Administrative Tribunal

Case No : Original Application No. 562 Of 2021, Miscellaneous Application No. 695, 696 Of 2021

Brij Bhushan Gupta & Others

APPELLANT

Vs

CEO, Prasar Bharti & Others

RESPONDENT

Date of Decision : 11-03-2021

Acts Referred:

Citation : (2021) 03 CAT CK 0049

Hon'ble Judges : A. K. Bishnoi, Member (A); R.N. Singh, J

Bench : Division Bench

Advocate : Prem Chand, Vertika Sharma

Final Decision : Dismissed

Judgement

R. N. Singh, Member (J)

1. In the present OA, the applicants have challenged the order dated 22.07.2020 (Annexure A-1) vide which, they are stated to have been denied seniority from the initial date of their joining in Delhi Zone. They have made various other prayers as well in the present OA.

2. After arguing for some time, learned counsel for the applicants seeks permission to withdraw the OA with liberty to file a better one in accordance with law. Permission is granted.

3. The OA stands dismissed as withdrawn with liberty as aforesaid.

4. Pending MAs also stand dismissed as withdrawn with liberty in accordance with law.